GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 4478 TO BE ANSWERED ON 19.07.2019

JUVENILE COURTS IN HIGH COURTS

+4478. DR. VIRENDRA KUMAR: SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the incidents related to juvenile crimes are rising in the country;
- (b) if so, the details thereof;
- (c) whether the Government is contemplating to set up juvenile court in each High Court of the country to dispose off such cases;
- (d) if so, the details thereof; and
- (e) whether the Government proposes to take any new measures for the welfare of children in the country?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b): As per information provided by the National Crime Records Bureau (NCRB), a total of 38,455, 33,433 and 35,849 cases were reported against juveniles in the country during 2014, 2015 and 2016 respectively. State/UT-wise number of cases reported against Juveniles and Juveniles apprehended during 2014-2016 is **Annexed**.
- (c) & (d): No such proposal is with the Ministry of Women and Child Development.
- The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) is the primary (e): legislation for ensuring the safety, security, dignity and well-being of children. provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through proper care, protection, development, treatment and social re-integration. It defines standards of care and protection to secure the best interest of The primary responsibility of execution of the JJ Act, 2015 lies with the State Governments. The Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under JJ Act, inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling, etc. The Ministry of Women and Child Development is implementing "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) for providing financial assistance to State Governments/UT Administrations with the objective to create a safe and secure environment for overall development of children in need of care and protection and children in conflict with law. Under CPS financial assistance is provided to the State Governments/UT Administrations for setting up and maintenance of various types of Child Care Institutions.

Annexure referred to in reply to part (a) & (b) of Rajya Sabha Unstarred Question No.4778 for 19.07.2019 raised by Dr. Virendra Kumar and Shri Mansukhbhai Dhanjibhai Vasava regarding "Juvenile Courts in High Courts"

State/UT-wise Number of Cases Reported against Juveniles (CR) and Juveniles apprehended (JAPP) during 2014-2016

SL	State/UT	2014		2015		2016	
		CR	JAPP	CR	JAPP	CR	JAPP
1	Andhra Pradesh	883	1512	1015	2102	809	2397
2	Arunachal Pradesh	81	158	66	158	57	203
3	Assam	487	654	624	789	436	558
4	Bihar	4371	8006	1658	1798	2335	3206
5	Chhattisgarh	1691	2356	1914	2746	1953	3738
6	Goa	64	161	28	126	21	116
7	Gujarat	4380	5404	1577	2963	1681	3503
8	Haryana	1041	1588	1098	2034	1186	2570
9	Himachal Pradesh	272	520	195	425	204	466
10	Jammu & Kashmir	102	183	181	347	198	441
11	Jharkhand	150	220	124	159	140	168
12	Karnataka	412	714	446	859	453	939
13	Kerala	1203	1895	1398	2194	628	1619
14	Madhya Pradesh	6512	8937	6583	10442	7369	12299
15	Maharashtra	5407	9145	5693	9758	6606	10311
16	Manipur	23	36	17	40	10	16
17	Meghalaya	125	179	111	152	84	118
18	Mizoram	44	52	41	53	53	66
19	Nagaland	10	10	17	33	18	25
20	Odisha	838	1083	934	1206	994	1462
21	Punjab	277	551	111	362	117	301
22	Rajasthan	2309	3471	2203	3489	2273	3769
23	Sikkim	19	22	41	41	27	58
24	Tamil Nadu	1549	2795	1814	3254	2217	4569
25	Telangana	931	1357	1252	1721	998	1671
26	Tripura	64	101	37	92	25	96
	Uttar Pradesh	1397	2845	1006	2476	1438	2341
28	Uttarakhand	123	206	127	193	124	160
29	West Bengal	1566	3063	562	2447	709	2952
	TOTAL STATE(S)	36331	57224	30873	52459	33163	60138
30	A & N Islands	14	145	13	160	12	148
31	Chandigarh	116	209	100	212	96	207
32	D&N Haveli	6	6	17	20	0	29
33	Daman & Diu	2	16	3	3	7	8
34	Delhi UT	1969	2876	2366	3570	2499	5025
35	Lakshadweep	1	1	0	0	0	0
36	Puducherry	16	88	61	77	72	104
	TOTAL UT(S)	2124	3341	2560	4042	2686	5521
	TOTAL (ALL INDIA)	38455	60565	33433	56501	35849	65659

Source: Crime in India